

NOTICE

As directed I am to inform that the Cr. Writ petitions (SJ) matters have been categorized in the following manner for listing naturewise depending upon the reliefs prayed through the petition:-

- A. For quashing of FIR / Chargesheet / proceedings etc.
- B. For providing security
- C. Proper Investigation
- D. Harassment by Police
- E. For recovery / release / production of Human being etc.
- F. For Release of Vehicle / article etc.
- G. For Registering FIR
- H. For release from custody
- I. Arising out of Judicial Order / Proceedings etc.
- J. Arising out of Executive Court's order / Proceedings etc.
- K. Against the order of Sanction for prosecution etc.
- L. For inquiry of misappropriation / irregularity etc.
- M. Miscellaneous

In view of the above said facts learned Advocates are requested to specifically mention the nature of the Cr. writ petitions filed by them.

Patna High Court
16.07.2016

Sd/-
(Prem Ranjan Mishra)
Registrar (List)